

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. 183 of 93
T.A.NO.

DATE OF DECISION 26.11.99

Bharatkumar K. Shukla **Petitioner**

Mr. J.J. Yagnik **Advocate for the Petitioner [s]**
Versus

Union of India & Ors. **Respondent**

Mr. B.N. Doctor **Advocate for the Respondent [s]**

CORAM

The Hon'ble Mr. V. Ramakrishnan : Vice Chairman

The Hon'ble Mr. P.C. Kannan : Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Bharatkumar K. Shukla,
Temporary Mazdoor, O/o JTO-I KR,
Bhalara Niwas, 1, Bajrangwadi,
Jamnagar Road, Rajkot.

-- Applicant --

(Advocate : Mr. J.J. Yagnik)

V/s.

1. Union of India
(to be served through the
General Manager, Rajkot
Telecom District – Rajkot).
2. The S.D.O. Phones,
West-1, Rajkot.

-- Respondents --

(Advocate : Mr. B.N. Doctor)

ORAL ORDER
O.A 183 OF 93

Date : 26.11.99

Per Hon'ble Shri. V. Ramakrishnan : Vice Chairman.

Mr. Doctor present. Mr. Yagnik is not present even though the matter was passed over. He has not been present on earlier occasion also. On 08.10.99, the Tribunal noted his absence and ordered adjournment of the case as a last chance to today.

2. It would seem that Mr. Yagnik is not interested in pursuing the matter.
3. The O.A dismissed for default.

D Kannan
(P.C. Kannan)
Member (J)

V. Ramakrishnan
(V. Ramakrishnan)
Vice Chairman

mb

तारीख DATE	कार्यालय टिप्पणी OFFICE REPORT	आदेश ORDER
23.2.2000		<p>Mr.Yagnik shall remove office objections within a fortnight.</p> <p>Adjourned to 28.3.2000.</p> <p><i>PN</i></p> <p>(P.C.Kannan) Member (J)</p>
28.3.2000		<p>Mr.Yagnik has still not removed office objections. He is also not present even today. Obviously he is not interested in pursuing the MA. Registration declined.</p> <p><i>AR</i></p> <p>(A.S.Sanghavi) Member (J)</p>

CENTRAL ADMINISTRATIVE TRIBUNAL, DELHI

Application No.

08/183/93

of 19

Transfer Application No.

Old Writ. Pet. No.

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated: 07-12-99

Countersigned.

Section Officer/Court Officer.

Amrit
07-12-99

Signature of the Dealing Assistant

07-04-2000

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

CAUSE TITLE O.A. / 183 / 93

NAME OF THE PARTIES Mr. B.K. Shukla
VERSUS
U.O.I. & ORS.

DR. NO.	DESCRIPTION OF DOCUMENTS	PAGE
01.	<u>O.A.</u>	1 to 32
02.	<u>Written Reply</u>	33 to 76
3.	<u>O.O. dtd: 28-11-99</u>	6 3 pages
4.	<u>2983/70/2000</u>	771 to 78
5.	<u>Order dtd. 28-3-2000</u>	

Documents found in 'C' part 1 to 6